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DIVISION BENCH

O-102

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1214(KB)2018
IA/878(KB)2020, IA/383(KB)2021,
IA/532(KB)2021, IA/644(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th August, 2021,
10:30 A.M**

Name of the Company	STATE BANK OF INDIA Vs. ROHIT FERRO TECH LIMITED		
Under Section	IBC under Sec 7 (CIRP)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Appearances (via video conference)

Mr. Joy Saha, Sr. Advocate	 For the Applicant/Petitioner in
Mr. Anuj Singh, Advocate	 I.A. No. 644(KB)/2021
Mr. Arun Kumar Singh, Advocate	
Ms. Rashmi Singhee, Advocate	
Ms. Madhuja Barman, Advocate	
Mr. Arun Kathpalia, Sr. Advocate	 For Committee of Creditors in IA. No.
Mr. Abhishek Swaroop, Advocate	 532(KB) 2021 and I.A. No.644(KB)/2021
Mr. Naman Kamdar, Advocate	
Ms. Diksha Gupta, Advocate	
Mr. Kauser Hussain, Advocate	
Mr. Ratnanko Banerji, Sr. Advocate	 For the successful Resolution Applicant
Mr. Soorjya Ganguli, Advocate	 in IA 532(KB)/2021, IA 644(KB)/2021
Ms. Pooja Chakrabarti, Advocate	 and 702(KB)/2021
Mr. Kiran Sharma, Advocate	
Mr. Kanishk Kejriwal, Advocate	
Mr. Arka Majumdar, Advocate	

Ms. Adity Choudhary, Advocate]	
Mr. Rishi Bhatnagar, Advocate]	For the Financial Creditor
Mr. Mohan Khullar, Advocate]	
Mr. Nikunj Berlia, Advocate]	
Mr. Joy Saha, Sr. Advocate]	For the Respondents in I.A. No.
Mr. Anuj Singh, Advocate]	878(KB)/2020
Mr. Arun Kumar Singh, Advocate]	
Ms. Rashmi Singhee, Advocate]	
Ms. Madhuja Barman, Advocate]	

ORDER

Ld. Sr. Counsel for the applicant/petitioner in I.A. No. 644(KB)/2021 present. Ld. Sr. Counsel for the Committee of Creditors in I.A. No. 532 (KB) 2021 and I.A. No. 644(KB)/2021 present. Ld. Sr. Counsel for the successful resolution applicant present. Ld. Counsel for the Financial Creditor present and Ld. Sr. Counsel for the Respondents in I.A. No. 878(KB)/2020 present.

IA/878(KB)/2020 is wrongly on board today. The matter is already reserved for orders on 30.07.2021.

I.A./644(KB)/2021 is an application filed by Mr. Ankit Patni, the erstwhile director of the Corporate Debtor against the Resolution Professional and the Committee of Creditors for a declaration at the acts of the CoC. The Resolution Professional and others are contrary to and or inconsistent with the public policy of India.

Heard the Ld. Sr. Counsel appearing for the applicant in part. For continuation of arguments, list this matter on **13/08/2021**.

IA/532(KB)/2021 and the newly filed **I.A. No. 702(KB)/2021**, which is not on board today, be tagged along for hearing on that day.

Ld. Sr. Counsel seeks leave to file a supplementary affidavit to place on record the minutes of the meeting of the CoC held on 25/04/2021 and another document in the nature of a gate pass, on record. Copies of the documents along with the supplementary affidavit shall be duly served on the respondent who will have three days thereafter to file a reply thereto

Harish Chander Suri
Member (Technical)

Rajasekhar V.K.
Member (Judicial)

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